

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. C.P. (IB)/464(MB)2023

IN THE MATTER OF

Nina Percept Private Limited

Vs

New Consolidated Construction

Company Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

SHRI. SANJIV DUTT
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Sahil Mahajan (PH)
For the Respondent: Joshua Dsouza (VC)

ORDER

The Ld. Counsel for the Respondent prays for time to advance the arguments.

Allowed as prayed for. Adjourned to **22.02.2024**.

Sd/-
SANJIV DUTT
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham